## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

STARRED QUESTION NO:321
ANSWERED ON:03.09.2012
SAFETY OF LABOURERS WORKERS
Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has prepared adequate statutory provisions and rules for safety, health and welfare of workers under the Factories Act, 1948 and the Mines Act, 1952;

- (b)if so, the details thereof;
- (c)whether there is any system to monitor the implementation of such provisions of these Acts at the workplaces in various parts of the country;
- (d)if so, the details in this regard; and
- (e)the details of occupational diseases reported at work places during each of the last three years in the country, State-wise?

## **Answer**

## MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO I INI REPLY TO PART (a) TO (e) OF THE LOu SABHA STARRED QUESTION NO. 321 FOR ANSWER ON 03.09.2012 REGARDING SAFETY OF LABOURERS/WORKERS ASKED BY SHRI KISHNBHAI V. PATEL AND SHRI PRADEEP MAJHI.

(a) & (b): Yes, adequate statutory provisions for safety, health and welfare of persons employed in mines are provided under the Mines Act, 1952 and rules and regulations, made thereunder. The Coal Mines Regulations, 1957, Metallifeirrous Mines Regulations, 1961 and Oil Mines Regulations, 1984 are made under the Mines Act, 1952 separately for Coal, Non-Coal, Oil and Gas sector respectively.

Adequate statutory provisions for the? safety, health and welfare of the workers employed in factories are provided under the Factories Act, 1948. The Act is enacted by the Central Government while the Rules are framed by the respective State Governments.

(c) & (d): The various provisions of the Factories Act, 1948 are enforced by the State Governments / Union Territories through the Chief Inspectors of Factories appointed by the respective State Governments/ Union Territories.

The implementation of the safety legislations is monitored by the Directorate General of Mines Safety (DGNIS). The following system is being adopted by DC MS to ensure compliance of the safety, health and welfare provisions:-

- (i) Inspections of the mines and inquiries into the accidents;
- (ii) Issue of Improvement Notices and Prohibitory Orders;
- (iii) Suspension or stoppage olF work, withdrawal of permission; and
- (iv) Prosecutions against the persons found respoinsible for violations.
- (e): The details of occupational! diseases reported at work place in mines during the last three years in the country State-wise, are given in Annexure-I.

The information received from the Chief Inspectors of Factories of the State Governments regarding number of the occupational diseases reported in the Factories registered under the Factories Act, 1948 are given in Annex ure-II.